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Central Administrative Tribunal  
Principal Bench

O.A.No.3465/2001

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 11th day of October, 2002

1. Shri Krishan Kumar  
s/i Shri Shiv Ram  
r/o F-65, East Vinod Nagar  
Delhi - 110 091.
2. Shri Sandeep  
s/o Shri Ram Pat  
r/o H. No.505, Village & PO  
Daryapur Kalan  
Delhi - 110 039.

.. Applicants

(By Advocate: Sh. M.K.Bhardwaj)

Vs.

1. Union of India through  
The Provident Fund Commissioner  
Ministry of Labour  
Govt. of India  
Head Office  
Bhavishya Nidhi Bhawan  
Bhikaji Cama Place  
New Delhi - 110 066.
2. Assistant Provident Fund Commissioner  
Ministry of Labour  
Govt. of India  
Bhavishya Nidhi Bhawan  
Bhikaji Cama Place  
New Delhi - 110 066.

.. Respondents

(By Advocate: Sh. V.S.R.Krishna)

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Heard both the learned counsel.

2. It is not disputed that the applicants is not covered by the Scheme of DoPT dated 10.9.1993 for accord of temporary status and further regularisation against Group 'D' in the light of the decision of the Apex Court in Union of India & Others v. Mohan Pal, 2002(4) Scale 216.

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3. However, the applicants are at liberty to participate/apply in any of the proceedings started by the respondents for appointment to Group 'D', if they are eligible, in accordance with rules and instructions. With this the OA stands disposed of. No costs.

S. Raju  
(Shanker Raju)  
Member(J)

/rao/